भारतीय रिज़र्व बैंक RESERVE BANK OF INDIA

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RBI/FMRD/2016-17/32 FMRD. Master Direction No. 2/2016-17

July 7, 2016

All Eligible Market Participants

Dear Sir/Madam,

Master Direction on Money Market Instruments: Call/Notice Money Market, Commercial Paper, Certificates of Deposit and Non-Convertible Debentures (original maturity up to one year)

The Reserve Bank of India has, from time to time, resued a number of guidelines/instructions/directives to the eligible market participants in regard to call/notice money market, Commercial Paper (CP), Certificates of Deposit (CD) and Non-Convertible Debentures (NCDs) of original or initial maturity up to one year.

- 2. To enable market participants to have current instructions at one place, a Master Direction incorporating all the existing undelines/instructions/directives on the subject has been prepared for reference of the market participants and others concerned.
- 3. Definitions of certain terms used in the Directions are provided in **Annex I.**
- 4. This Direction has been issued by RBI in exercise of its powers conferred under sections 45K, 45L and 45W of the Reserve Bank of India Act, 1934 and of all the powers enabling it in this behalf.

Yours faithfully

(R. Subramanian) Chief General Manager

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Section I: Call and Notice Money Market (This section has been superseded by

<u>Master Direction - Reserve Bank of India (Call, Notice and Term Money Markets) Directions,</u>

<u>2021 dated April 01, 2021</u>)

1. Introduction

The money market is a market for short-term financial assets that are close substitutes of money. The most important feature of a money market instrument is that it is liquid and can be turned into money quickly at low cost and provides an avenue for equilibrating the short-term surplus funds of lenders and the requirements of borrowers. The call/notice money market forms an important segment of the Indian Money Market. Under call money market, funds are transacted on an overnight basis and under notice money market, funds are transacted for a period between 2 days and 14 days.

2. Participants

Scheduled commercial banks (excluding RRBs), co-operative banks (other than Land Development Banks) and Primary Dealers (PBs), are permitted to participate in call/notice money market both as borrowers and lenders.

3. Prudential Limits

3.1 The prudential limits in respect of both outstanding borrowing and lending transactions in call/notice money market for scheduled commercial banks, cooperative banks and PDs are as follows:-

Table: Prudential mits for Transactions in Call/Notice Money Market

Sr.	Participant	Borrowing	Lending
No.			
1	Scheduled	On a daily average basis in a	On a daily average basis
	Commercial	reporting fortnight, borrowing	in a reporting fortnight,
	Banks	outstanding should not exceed	lending outstanding
		100 per cent of capital funds	should not exceed 25 per
		(i.e., sum of Tier I and Tier II	cent of their capital
		capital) of latest audited	funds. However, banks

		balance sheet. However,	are allowed to lend a
		banks are allowed to borrow a	maximum of 50 per cent
		maximum of 125 per cent of	of their capital funds on
		their capital funds on any day,	any day, during a
		during a fortnight.	fortnight.
2	Co-	Outstanding borrowings of	No limit.
	operative	State Co-operative	
	Banks	Banks/District Central Co-	
		operative Banks/ Urban Co-	
		operative Banks in call/notice	
		money market, on a daily basis	
		should not exceed 2.0 per cent	8
		of their aggregate deposits as	voerseded
		at end March of the previous	a so
		financial year.	cupe
3	PDs	PDs are allowed to borrow, on	PDs are allowed to lend
		daily average basis in a	in call/notice money
		reporting fortnight, up 225	market, on daily average
		per cent of their met owned	basis in a reporting
		funds (NOF) as at end-March	fortnight, up to 25 per
		of the previous financial year.	cent of their NOF.

- 3.2 Banks/PDs/ Co-operative banks may, with the approval of their Boards, arrive at the prudential limits for borrowing/lending in Call/Notice Money Market in terms of guidelines given in paragraph 3.1 above. The limits so arrived at may be conveyed to the Clearing Corporation of India Ltd. (CCIL) for setting of limits in NDS-CALL System, under advice to Financial Markets Regulation Department (FMRD), Reserve Bank of India.
- 3.3 Non-bank institutions (other than PDs) are not permitted in the call/notice money market.

4. Interest Rate

- 4.1 Eligible participants are free to decide on interest rates in call/notice money market.
- 4.2 Calculation of interest payable would be based on the methodology given in the

Handbook of Market Practices brought out by the Fixed Income Money Market and Derivatives Association of India (FIMMDA).

5. Dealing Session

Deals in the Call/Notice/Term money market can be done from 9:00 am to 5:00 pm on each business day or as specified by RBI from time to time.

6. Documentation

Eligible participants may adopt the documentation suggested by FIMMDA from time to time.

7. Trading

The Call/Notice Money transactions can be executed either on NOS-Call, a screen-based, negotiated, quote-driven electronic trading system managed by the Clearing Corporation of India (CCIL), or over the counter (OTC) through bilateral communication.

8. Reporting Requirement

- 8.1 All dealings in Call/Notice/Term money executed on the Negotiated Dealing System-Call, i.e. NDS-Call (a screen based, negotiated, quote-driven system), do not require separate reporting.
- 8.2 It is mandatory that all the OTC Call/Notice/Term money deals be reported over the reporting platform NDS-Call by the parties who are having NDS-Call membership.
- 8.3 OTC deals stould be reported within 15 minutes on NDS-Call reporting platform, irrespective of the size of the deal or whether the counterparty is a member of the NDS-Call or not.
- 8.4 Parties who are not having NDS-Call membership are advised to report the deals to Financial Markets Regulation Department, RBI in the reporting format given in **Annex II** of this Master Direction.
- 8.5 The reporting time for all OTC Call/Notice/Term money deals on NDS-Call is up to 5:00 pm on each business day or as decided by RBI from time to time.

8.6 In case of any misreporting or repeated reporting of OTC deals by a party, the same should be immediately brought to the notice of Financial Markets Regulation Department, Reserve Bank of India, Central Office, Fort, Mumbai either through email or through fax (022-22702290).

8.7 In case the situation so warrants, the Reserve Bank may call for information in respect of money market transactions of eligible participants.

This Waster Direction has been superseded

Section II: Commercial Paper (This section has been superseded by Reserve Bank

Commercial Paper Directions, 2017 dated August 10, 2017)

1. Introduction

Commercial Paper (CP) is an unsecured money market instrument issued in the form of a promissory note. CP, as a privately placed instrument, was introduced in India in 1990 with a view to enable highly rated corporate borrowers to diversify their sources of short-term borrowings and to provide an additional instrument to investors. Subsequently, primary dealers (PDs) and all-India financial institutions (FIs) were also permitted to issue CP to enable them to meet their short-term funding requirements.

2. Eligibility for Issue of CP:

- a. Companies, PDs and FIs are permitted to raise short term sources through CP.
- b. A company would be eligible to issue CP provided:
 - i. the tangible net worth of the company, as per the latest audited balance sheet, is not less than Rs.4 crore;
 - ii. the company has been sanctioned working capital limit by bank/s or FIs; and
 - iii. the borrowal account of the company is classified as a Standard Asset by the financing bank/institution.

3. Issue of CP - Credit enhancement, limits, etc.

- a. CP shall be issued as a 'stand-alone' product. Further, it would not be obligatory in any manner on the part of the banks and FIs to provide stand-by facility to the suers of CP.
- b. Banks and FIs may, based on their commercial judgement, subject to the prudential norms as applicable to them, with the specific approval of their respective Boards, choose to provide stand-by assistance/credit, back-stop facility etc. by way of credit enhancement for a CP issue.
- c. Non-bank entities (including corporates) may provide unconditional and irrevocable guarantee for credit enhancement for CP issue provided:
 - i. the issuer fulfils the eligibility criteria prescribed for issuance of CP;
 - ii. the guarantor has a credit rating at least one notch higher than the issuer given by an approved CRA; and

- iii. the offer document for CP properly discloses the net worth of the guarantor company, the names of the companies to which the guarantor has issued similar guarantees, the extent of the guarantees offered by the guarantor company, and the conditions under which the guarantee will be invoked.
- d. The aggregate amount of CP that can be issued by an issuer shall at all times be within the limit as approved by its Board of Directors or the quantum indicated by the CRA for the specified rating, whichever is lower.
- e. Banks and FIs shall have the flexibility to fix working capital limits, duly taking into account the resource pattern of company's financing, including CP.
- f. An issue of CP by an FI shall be within the overall umbrella limit prescribed in the Master Circular/Direction on Resource Raising Norms for FIs, issued by the Department of Banking Regulation, Reserve Bank of India, as prescribed/updated from time-to-time.
- g. The total amount of CP proposed to be issued should be raised within a period of two weeks from the date on which the issuer opens the issue for subscription. CP may be issued on a single date or in parts on different dates provided that in the latter case, each CP shall have the same maturity date.
- h. Every issue of CP, and every renewal of CP, shall be treated as a fresh issue.

4. Eligibility for Investment in CP

- a. Individuals, banks, other consorate bodies (registered or incorporated in India) and unincorporated bodies, Non-Resident Indians and Foreign Institutional Investors (FIIs) shall be eligible to invest in CP.
- b. FIIs shall be eligible to invest in CPs subject to (i) such conditions as may be set for them by the Securities and Exchange Board of India (SEBI); and (ii) compliance with the provisions of the Foreign Exchange Management Act, 1999, the Foreign Exchange (Deposit) Regulations, 2000 and the Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2000, as amended from time to time.

5. Form of the Instrument, mode of issuance and redemption

5.1 Form

- a. CP shall be issued in the form of a promissory note (as specified in Annex III to this Direction) and held in physical form or in a dematerialized form through any of the depositories approved by and registered with SEBI, provided that all RBI regulated entities can deal in and hold CP only in dematerialised form through such depositories.
- b. Fresh investments by all RBI-regulated entities shall be only in dematerialised form.
- c. CP shall be issued in denominations of Rs. 5 lakh and multiples thereof. The amount invested by a single investor should not be less than Rs. 5 lakh (face value).
- d. CP shall be issued at a discount to face value as may be determined by the issuer.
- e. No issuer shall have the issue of CP underwritten or co-accepted.
- f. Options (call/put) are not permitted on CP

5.2 Tenor

- a. CP shall be issued for materials between a minimum of 7 days and a maximum of up to one year from the date of issue.
- b. The maturity date of the CP shall not go beyond the date up to which the credit rating of the Suer is valid.

5.3. Procedure for issuance

- a. Every issuer must appoint an IPA for issuance of CP.
- b. The issuer should disclose to the potential investors, its latest financial position as per the standard market practice.
- c. After the exchange of confirmation of the deal between the investor and the issuer, the issuer shall arrange for crediting the CP to the Demat account of the investor with the depository through the IPA.
- d. The issuer shall give to the investor a copy of IPA certificate to the effect that the issuer has a valid agreement with the IPA and documents are in order (Annex IV).

5.4 Rating Requirement

Eligible participants/issuers shall obtain credit rating for issuance of CP from any one of the SEBI registered CRAs. The minimum credit rating shall be 'A3' as per rating symbol and definition prescribed by SEBI. The issuers shall ensure at the time of issuance of the CP that the rating so obtained is current and has not fallen due for review.

5.5 Investment / Redemption

- a. The investor in CP (primary subscriber) shall pay the discounted value of the CP to the account of the issuer through the IPA.
- b. The holder of a CP in dematerialised form shall get the CP redeemed and receive payment through the IPA.

5.6 Documentation Procedures

- a. Standardised procedures and documentation for CPs are prescribed in consultation with Fixed Income Money Market and Derivatives Association of India (FIMMDA) in consonance with international best practices.
- b. Issuers/IPAs shall follow the operational guidelines issued by FIMMDA, from time to time, with the approval of RBI.

6. Trading and Settlement of CP

- a. All OTC trades in shall be reported within 15 minutes of the trade to the Financial Market Trade Reporting and Confirmation Platform ("F-TRAC") of Clearcorp Pealing System (India) Ltd. (CDSL).
- b. The requirement of exchange of physical confirmation of trades matched on
 F- TRAC is waived subject to the following conditions:
 - Participants entering into one time bilateral agreement for eliminating the exchange of confirmation or multilateral agreement drafted by the Fixed Income Money Market and Derivatives Association ("FIMMDA");
 - ii. Participants adhering to the extant laws such as stamp duty as may be applicable; and

- iii. Participants ensuring adherence to a sound risk management framework and complying with all the regulatory and legal requirements and practices, in this regard.
- c. The list of entities, which have signed the multilateral agreement, will be published by FIMMDA and the Clearing Corporation of India Limited (CCIL) on their websites.
- d. OTC trades in CP shall be settled through the clearing house of the National Stock Exchange (NSE), i.e., the National Securities Clearing Corporation Limited (NSCCL), the clearing house of the Bombay Stock Exchange (BSE), i.e., Indian Clearing Corporation Limited (ICCL), and the clearing house of the MCX-Stock Exchange, i.e., MCX-SX Clearing Corporation Limited (CCL), as per the norms specified by NSCCL, ICCL and CCL from time to time.
- e. The settlement cycle for OTC trades in CP shall either be or T+1.

7. Buyback of CP

- a. Issuers may buyback the CP, issued by them to the investors, before maturity.
- b. Buyback of CP shall be through the secondary market and at prevailing market price.
- c. The CP shall not be bought back before a minimum period of 7 days from the date of issue.
- d. Issuer shall intimate the PAOf the buyback undertaken.
- e. Buyback of CPs should be undertaken after taking approval from the Board of Directors.

8. Duties and Obligations

The duties and obligations of the Issuer, IPA and CRA are set out below:

I. Issuer

The issuer shall ensure that the guidelines and procedures laid down for the issuance of CP are strictly adhered to.

II. IPA

a. The IPA shall ensure that the issuer has the minimum credit rating as stipulated by RBI and the amount mobilised through issuance of CP is within the quantum indicated by CRA for the specified rating or as approved by its Board of Directors, whichever is lower.

- b. The IPA shall certify that it has a valid agreement with the issuer (Annex IV).
- c. The IPA shall verify that all the documents submitted by the issuer, viz., copy of board resolution, signatures of authorised executants (when CP is issued in physical form) are in order and shall issue a certificate to this effect.
- d. Certified copies of original documents, verified by the IPA, shall be held in the custody of IPA.
- e. All scheduled banks, acting as IPAs, shall report the details of issuance of CP on the Online Returns Filing System (ORFS) module of the RBI within two days from the date of issuance of the CP.
- f. IPAs, shall immediately report, on occurrence, full particulars of defaults in repayment of CP to the Chief General Manager, Financial Markets Regulation Department, Reserve Bank of India, Central Office, Fort, Mumbai-400 001 (email) in the format as given in **Annex V** of this Direction
- g. IPAs shall also report all instances of buyback of the sundertaken by the issuer to the Chief General Manager, Financial Markets Regulation Department, Reserve Bank of India, Central Office, Fort, Mumbai–400 001 (email) in the format as given in **Annex Violentia** this Direction.

III. CRA

- a. CRAs shall abide by the Code of Conduct prescribed by the SEBI for CRAs for undertaking rating of capital market instruments, which shall be applicable for rating CPs.
- b. The CRAs shall have the discretion to determine the validity period of the rating depending with their perception about the strength of the issuer; and they shall, at the time of rating, clearly indicate the date when the rating is due for review.
- c. The CRAs shall closely monitor the rating assigned to issuers vis-à-vis their track record at regular intervals and shall make their revision in the ratings public through their publications and website.

9. Non-applicability of Certain Other Directions

Nothing contained in the Non-Banking Financial Companies Acceptance of Public Deposits (Reserve Bank) Directions, 1998 shall apply to the acceptance of deposit by issuance of CP, by any NBFC in accordance with these guidelines.

Section III: Certificates of Deposit (This section has been superseded by Master Direction – Reserve Bank of India (Certificate of Deposit) Directions, 2021 dated June 4, 2021)

1. Introduction

Certificate of Deposit (CD) is a negotiable money market instrument and issued in dematerialised form or as a Usance Promissory Note against funds deposited at a bank or other eligible financial institution for a specified time period.

2. Eligibility

CDs can be issued by (i) scheduled commercial banks {excluding Regional Rural Banks and Local Area Banks}; and (ii) select All-India Financial Institutions (FIs) that have been permitted by RBI to raise short-term resources within the umbrella limit fixed by RBI.

3. Aggregate Amount

- 3.1 Banks have the freedom to issue CDs depended on their funding requirements.
- 3.2 An FI can issue CDs within the overall probrella limit prescribed in the Master Circular/Direction on Resource Raising Norms for FIs, issued by Department of Banking Regulation, Reserve Bank of India and updated from time-to-time.

4. Minimum Size of Issue and Denominations

Minimum amount of a CD mould be Rs.1 lakh, i.e., the minimum deposit that could be accepted from a single subscriber should not be less than Rs.1 lakh, and in multiples of Rs. 1 lakh, thereafter.

5. Investors

CDs can be issued to individuals, corporations, companies (including banks and PDs), trusts, funds, associations, etc. Non-Resident Indians (NRIs) may also subscribe to CDs, but only on non-repatriable basis, which should be clearly stated on the Certificate. Such CDs cannot be endorsed to another NRI in the secondary market.

6. Maturity

6.1 The maturity period of CDs issued by banks should not be less than 7 days and

not more than one year, from the date of issue.

6.2 FIs can issue CDs for a period not less than 1 year and not exceeding 3 years from the date of issue.

7. Discount / Coupon Rate

CDs may be issued at a discount on face value. Banks / Fls are also allowed to issue CDs on floating rate basis provided the methodology of compiling the floating rate is objective, transparent and market-based. The issuing bank / Fl is free to determine the discount / coupon rate. The interest rate on floating rate CDs would have to be reset periodically in accordance with a pre-determined formula that indicates the spread over a transparent benchmark. The investor should be clearly informed of the same.

8. Reserve Requirements

Banks have to maintain appropriate reserve requirements i.e., Cash Reserve Ratio (CRR) and Statutory Liquidity Ratio (SLR), on the issue price of the CDs.

9. Transferability

CDs in physical form are freely transferable by endorsement and delivery. CDs in demat form can be transferred as the procedure applicable to other demat securities. There is no lock-in petitor for the CDs.

10. Trades in CDs

- a. All OTC trades in SP shall be reported within 15 minutes of the trade to the Financial Marker Trade Reporting and Confirmation Platform ("F-TRAC") of Clearcorp Dealing System (India) Ltd. (CDSL).
- b. The requirement of exchange of physical confirmation of trades matched on F-TRAC is waived subject to the following conditions:
 - Participants entering into one time bilateral agreement for eliminating the exchange of confirmation or multilateral agreement drafted by the Fixed Income Money Market and Derivatives Association ("FIMMDA");
 - ii. Participants adhering to the extant laws such as stamp duty as may be applicable; and

- iii. Participants ensuring adherence to a sound risk management framework and complying with all the regulatory and legal requirements and practices, in this regard.
- c. The list of entities, which have signed the multilateral agreement, will be published by FIMMDA and the Clearing Corporation of India Limited (CCIL) on their websites.

11. Settlement

All OTC trades in CDs shall necessarily be cleared and settled under DVP I mechanism through the authorised clearing houses {National Securities Clearing Corporation Limited (NSCCL), Indian Clearing Corporation Limited (ICCL) and MCX Stock Exchange Clearing Corporation Limited (CCL)} of the stock exchanges.

12. Loans / Buy-backs

Banks / FIs cannot grant loans against CDs. Furthermore they cannot buy-back their own CDs before maturity. However, the RBI may relax these restrictions for temporary periods through a separate notification

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13. Format of CDs

Banks / Fls should issue CDs only in thematerialised form. However, according to the Depositories Act, 1996, investors have the option to seek certificate in physical form. Accordingly, if an investor insists on physical certificate, the bank / Fl may inform the Chief General Manager, Francial Markets Regulation Department, Reserve Bank of India, Central Office, Fort, Mumbai - 400 001 about such instances separately. Further, issuance of CDs will attract stamp duty. A format (Annex VII) is enclosed for adoption by banks / Fls. There will be no grace period for repayment of CDs. If the maturity date happens to be a holiday, the issuing bank / Fl should make payment on the immediate preceding working day. Banks / Fls, therefore, should fix the period of deposit in such a manner that the maturity date does not coincide with a holiday to avoid loss of discount / interest rate.

14. Security Aspect

Since CDs in physical form are freely transferable by endorsement and delivery, it will be necessary for banks/FIs to see that the certificates are printed on good quality

security paper and necessary precautions are taken to guard against tampering with the document. They should be signed by two or more authorised signatories.

15. Payment of Certificate

- 15.1 Since CDs are transferable, the physical certificates may be presented for payment by the last holder. The question of liability on account of any defect in the chain of endorsements may arise. It is, therefore, desirable that banks take necessary precautions and make payment only by a crossed cheque. Those who deal in these CDs may also be suitably cautioned.
- 15.2 The holders of dematted CDs will approach their respective depository participants (DPs) and give transfer / delivery instructions to transfer the security represented by the specific International Securities Identification Number (ISIN) to the 'CD Redemption Account' maintained by the issuer. The Holders should also communicate to the issuer by a letter / fax enclosing the copy of the delivery instruction they had given to their respective DP and intigate the place at which the payment is requested to facilitate prompt payment. Upon receipt of the demat credit of CDs in the "CD Redemption Account", the issuer, on maturity date, would arrange to repay to holders / transferors by way of Barker's cheque / high value cheque, etc.

16. Issue of Duplicate Certificates

- 16.1 In case of loss of physical certificates, duplicate certificates can be issued after compliance with the following.
 - a. Notice is required to project in at least one local newspaper;
 - b. Lapse of a reasonable period (say 15 days) from the date of the notice in the newspaper; and
 - c. Execution of an indemnity bond by the investor to the satisfaction of the issuer of CDs.
- 16.2 The duplicate certificate should be issued only in physical form. No fresh stamping is required as a duplicate certificate is issued against the original lost CD. The duplicate CD should clearly state that the CD is a Duplicate one stating the original value date, due date, and the date of issue (as "Duplicate issued on ").

17. Accounting

Banks / Fls may account the issue price under the Head "CDs issued" and show it under deposits. Accounting entries towards discount will be made as in the case of "Cash Certificates". Banks / Fls should maintain a register of CDs issued with complete particulars.

18. Standardised Market Practices and Documentation

Fixed Income Money Market and Derivatives Association of India (FIMMDA) may prescribe, in consultation with the RBI, for operational flexibility and smooth functioning of the CD market, any standardised procedure and documentation that are to be followed by the participants, in consonance with the international best practices. Banks / FIs may refer to the Handbook of Market Practices issued by FIMMDA in this regard in April, 2016 and as amended from time to time (http://fimmda.org).

19. Reporting

- 19.1 Banks should include the amount of CDs in the fortnightly return under Section 42 of the RBI Act, 1934 and also separately indicate the amount so included by way of a footnote in the return.
- 19.2 Further, banks / FIs should report the data on issuance of CDs on the web-based module under the Online Returns Filing System (ORFS) within 10 days from the end of the fortnight to which it pertains.

Section IV: Non-Convertible Debentures (NCDs) of original or initial maturity up to one year (This section has been superseded by Master Direction – Reserve Bank of India (Commercial Paper and Non-Convertible Debentures of original or initial maturity upto one year) Directions, 2024 dated January 03, 2024)

1. Definition

For the purposes of these Directions,

- Non-Convertible Debenture (NCD) means a debt instrument issued by a corporate (including NBFCs) with original or initial maturity up to one year and issued by way of private placement;
- ii. "Corporate" means a company as defined in the Companies Act, 2013 (including NBFCs) and a corporation established by an act of any Legislature.
- iii. NBFCs shall also adhere to the directions/guidelines issued by the Department of Non-Banking Regulation, Reserve Bank of India

2. Eligibility to issue NCDs

A corporate shall be eligible to issue NCDs if it fulfile the following criteria, namely,

- i. the corporate has a tangible net worth of not less than Rs.4 crore, as per the latest audited balance sheet;
- ii. the corporate has been sanctioned working capital limit or term loan by bank/s or all-India financial institution/s; and
- iii. the borrowal account of the corporate is classified as a Standard Asset by the financing banks or institution/s.

However, paragraph above shall not be applicable to Non-Banking Financial Companies (NBFC Including Primary Dealers (PDs).

3. Rating Requirement

3.1 An eligible corporate intending to issue NCDs shall obtain credit rating for issuance of the NCDs from one of the rating agencies, viz., the Credit Rating Information Services of India Ltd. (CRISIL) or the Investment Information and Credit Rating Agency of India Ltd. (ICRA) or the Credit Analysis and Research Ltd. (CARE) or the FITCH Ratings India Pvt. Ltd or such other agencies registered with Securities and Exchange Board of India (SEBI) or such other credit rating agencies as may be specified by the Reserve Bank of India from time to time, for the purpose.

- 3.2 The minimum credit rating shall be 'A2' as per rating symbol and definition prescribed by SEBI.
- 3.3 The Corporate shall ensure at the time of issuance of NCDs that the rating so obtained is current and has not fallen due for review.

4. Maturity

- 4.1 NCDs shall not be issued for maturities of less than 90 days from the date of issue.
- 4.2 The exercise date of option (put/call), if any, attached to the NCDs shall not fall within the period of 90 days from the date of issue.
- 4.3 The tenor of the NCDs shall not exceed the validity period of the credit rating of the instrument.

5. Denomination

NCDs may be issued in denominations with a minimum ocks.5 lakh (face value) and in multiples of Rs.1 lakh.

6. Limits and the Amount of Issue of NCD

- 6.1 The aggregate amount of NCDs issued by a corporate shall be within such limit as may be approved by the Board of Directors of the corporate or the quantum indicated by the Credit Rating Agency for the rating granted, whichever is lower.
- 6.2 The total amount of NCDs proposed to be issued shall be completed within a period of two weeks from the date on which the corporate opens the issue for subscription.

7. Procedure for Issuance

- 7.1 The corporate shall disclose to the prospective investors, its financial position as per the standard market practice.
- 7.2 The auditors of the corporate shall certify to the investors that all the eligibility conditions set forth in these directions for the issue of NCDs are met by the corporate.
- 7.3 The requirements of all the provisions of the Companies Act, 1956 and the Securities and Exchange Board of India (Issue and Listing of Debt Securities)

Regulations, 2008, or any other law, that may be applicable, shall be complied with by the corporate.

- 7.4 The Debenture Certificate shall be issued within the period prescribed in the Companies Act, 1956 or any other law as in force at the time of issuance.
- 7.5 NCDs may be issued at face value carrying a coupon rate or at a discount to face value as zero coupon instruments as determined by the corporate.

8. Debenture Trustee

- 8.1 Every corporate issuing NCDs shall appoint a Debenture Trustee (DT) for each issuance of the NCDs.
- 8.2 Any entity that is registered as a DT with the SEBI under SEBI (Debenture Trustees) Regulations, 1993, shall be eligible to act as DT for issue of the NCDs only subject to compliance with the requirement of these Directions. >
- 8.3 The DT shall submit to the Reserve Bank of India such information as required by it from time to time.9. Investment in NCD

9. Investment in NCD

- 9.1 NCDs may be issued to and held by individuals, banks, Primary Dealers (PDs), other corporate bodies including insurance companies and mutual funds registered or incorporated in India and unincorporated bodies, Non-Resident Indians (NRIs) and Foreign Institutional Investors (FIIs).
- 9.2 Investments in NCDs by Banks/PDs shall be subject to the approval of the respective statutes governing them, and approval of their respective regulators.
- 9.3 Investments by the FIIs shall be subject to extant provisions of the Foreign Exchange Management Act (FEMA) and rules, regulations, notifications, directions or orders issued thereunder, and within such limits as may be set forth in this regard from time to time by SEBI.

10. Preference for Dematerialisation

While option is available to both issuers and subscribers to issue/hold NCDs in dematerialised or physical form, they are encouraged to issue/ hold NCDs in dematerialised form. However, banks, FIs and PDs are required to make fresh investments in NCDs only in dematerialised form.

11. Roles and Responsibilities

11.1 The role and responsibilities of corporates, DTs and the credit rating agencies (CRAs) are set out below:

(a) Corporates

11.2 Corporates shall ensure that the guidelines and procedures laid down for issuance of NCD are strictly adhered to.

(b) Debenture Trustees

- 11.3 The roles, responsibilities, duties and functions of the DTs shall be guided by these regulations, the Securities and Exchange Board of India (Debenture Trustees) Regulations, 1993, the trust deed and offer document.
- 11.4 The DTs shall report, within three days from the date of completion of the issue, the issuance details to the Chief General Manager, Financial Markets Regulation Department, Reserve Bank of India, Central Office, Fort, Mumbai 400 001.
- 11.5 DTs should submit to the Reserve Bank of India (on a marterly basis) a report on the outstanding amount of NCDs of maturity up to year
- 11.6 In order to monitor defaults in redemption of NCDs, the DTs are advised to report immediately, on occurrence, full particulars of defaults in repayment of NCDs to the Financial Markets Regulation Department, Reserve Bank of India, Central Office, Fort, Mumbai-400 001.
- 11.7 The DTs shall report the information called for under para 10.4, 10.5 and 10.6 of these Directions as per the format notified by the Reserve Bank of India, Financial Markets Regulation Department, Central Office, Mumbai from time to time.

(c) Credit Rating Agencies (CRAs)

- 11.8 Code of Conduct prescribed by the SEBI for the CRAs for undertaking rating of capital market in thements shall be applicable to them (CRAs) for rating the NCDs.
- 11.9 The CRA shall have the discretion to determine the validity period of the rating depending upon its perception about the strength of the issuer. Accordingly, CRA shall, at the time of rating, clearly indicate the date when the rating is due for review.
- 11.10 While the CRAs may decide the validity period of credit rating, they shall closely monitor the rating assigned to corporates vis-à-vis their track record at regular intervals and make their revision in the ratings public through their publications and website.

12. Documentary Procedure

- 12.1 Issuers of NCDs of maturity up to one year shall follow the Disclosure Document brought out by the Fixed Income Money Market and Derivatives Association of India (FIMMDA), in consultation with the Reserve Bank of India as amended from time to time.
- 12. 2 Violation of the directions will attract penalties, which would include debarring of the entity from the NCD market.

This Master Direction has been superseded

Definitions

In this Direction, unless the context otherwise requires:

- 1. 'RBI' means the Reserve Bank of India.
- 2. "Call Money" means deals in overnight funds.
- 3. "Notice Money" means deals in funds for 2 14 days.
- 4. "Term Money" means deals in funds for 15 days-1 year.
- 5. "Fortnight" shall be on a reporting Friday basis and would mean the period from Saturday to the second following Friday, both days inclusive.
- 6. "Bank" or "Banking company" means a banking company as defined in clause (c) of Section 5 of the Banking Regulation Act, 1949 (10 of 1949) or "a corresponding new bank", "State Bank of India" or "busidiary bank" as defined in clause (da), clause (nc) and clause (nd) respectively thereof and includes a "co-operative bank" as defined in clause (cci) of Section 5 read with Section 56 of the Act.
- 7. "Scheduled bank" means a bank included in the Second Schedule of the Reserve Bank of India Act, 1934.
- 8. "Primary Dealer (PD)" means a financial institution which holds a valid letter of authorisation as a PD issued by the Reserve Bank.
- 9. 'Company' means a company as defined in the Companies Act, 2013.
- 10. 'Issuing and Paying Agent (IPA)' means a Scheduled Bank acting as an IPA.
- 11. 'CRA' means a Crack't Rating Agency registered with Securities and Exchange Board of India.
- 12. "All-India Financial Institutions (FIs)" mean those financial institutions which have been permitted specifically by the Reserve Bank of India to raise resources by way of Term Money, Term Deposits, Certificates of Deposit, Commercial Paper and Inter-Corporate Deposits, where applicable, within the umbrella limit fixed by RBI.
- 13. "Non-banking Company" means a company other than banking company.
- 14. "Non-banking financial company" means a company as defined in Section 45 I (f) of the Reserve Bank of India Act, 1934.
- 15. "Capital Funds" means the sum of Tier I and Tier II capital as disclosed in the latest audited balance sheet of the entity.

- 16. In terms of the RBI Act, 1934, NOF for PDs is calculated as (a) the aggregate of the paid-up equity capital and free reserves as disclosed in the latest balance-sheet of the company after deducting there from— (i) accumulated balance of loss; (ii) deferred revenue expenditure; and (iii) other intangible assets; and (b) further reduced by the amounts representing— (1) investments of such company in shares of— (i) its subsidiaries; (ii) companies in the same group; (iii) all other non-banking financial companies; and (2) the book value of debentures, bonds, outstanding loans and advances (including hire-purchase and lease finance) made to, and deposits with— (i) subsidiaries of such company; and (ii) companies in the same group, to the extent such amount exceeds ten per cent of (a) above.
- 17. Words and expressions used but not defined herein and defined in the Reserve Bank of India Act, 1934 shall have the same meaning as assigned to them in the said Act.

 The said Act is a supplied of the same meaning as assigned to them in the said Act.

Daily Return on Call/Notice/Term Money Market Transactions

(To be submitted either through e-mail or through fax)

То

The Chief General Manager,

Reserve Bank of India,

Financial Markets Regulation Department,

23rd Floor, Central Office,

Mumbai-400001

Fax-91-22-22702290

Name of the Bank/Institution	:	
		6

Code No.(As specified by RBI)	:
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	Fax-91-22-2270229	0					
	<u>Email</u>					X	
	Name of the Bank/li	nstitution	:		reede	, C	
	Code No.(As specifi	ed by RBI)	:	nasheens	in ₆ ,		
	Date	T	- ;;o ^c	nast			1
			DOISONAGO	и 		Lent	
		Amount		Weighted	Amount	Range	Weighted
		(Rs.	of	Average	(Rs.	of	Average
		Crope)	Interest	Interest	Crore)	Interest	Interest
	•	SN.	Rates	Rates		Rates	Rates
	N/V		(% p.a.)	(% p.a.)		(%p.a.)	(% p.a.)
1.	Call Money						
	(Overnight)						
2.	Notice Money						
	(2-14 Days)						
	(a) Transacted on						
	the day						
	(b) Outstanding *						
	(including day's						
	transactions)						

3.	Term Money						
	@						
(a)	Transacted on						
	the day						
(15	Days -1 Month)						
(1 N	Month- 3 Months)						
(3 M	onths- 6 Months)						
(6	Months- 1 Year)						
(b)	Outstanding *				-		
	(Including day's	transactions)				
			Amount			Amount	
		E	Borrowed		76	Lent	
(15 D	ays-1 Month)				450		
(1 Mo	nth-3 Months)				10e/		
(3 Mo	nths-6 Months)			7	5		
(6 Mo	nths-1 Year)			, 00			
*Ir	case of outstand	ings, rates n	eed not be	given.			
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	ays-1 Month) Inth-3 Months) Inths-6 Months) Inths-1 Year) In case of outstand Where applicable	No					
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Proforma of Commercial Paper (CP)

To be stamped as per the applicable rate in force in the State in which it is to be issued

(NAME OF THE ISSUING COMPANY/INSTITUTION) SERIAL NO. Issued at: Date of Issue: (PLACE) Date of Maturity: without (If such date happens to fall on a holiday, payment shall be made on the immediate preceding working day) For value received (NAME OF THE ISSUING COMPANY/INSTITION) Promises to pay or order on the (NAME OF THE INVESTOR) maturity date as specified bove the sum of Rs. _____ (in words) upon presentation and surrender of this Commercial Paper to (NAME OF THE ISSUNG AND PAYING AGENT) For and on behalf of (NAME OF THE ISSUING COMPANY / INSTITUTION)

(AUTHORISED SIGNATORY / SIGNATORIES)

ALL ENDORSEMENTS UPON THIS COMMERCIAL PAPER MUST BE CLEAN AND DISTINCT. EACH ENDORSEMENT SHOULD BE WRITTEN WITHIN THE SPACE ALLOTTED.

Pay to	or order the amount within
named.	
(NAME OF THE TRANSFEREE)	
For and on behalf of	
(NAME (OF THE TRANSFEROR)
1. "	of the transferor)
2. "	
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IPA CERTIFICATE

We have a valid IPA agreement with the	
	(Name of Issuing Company/Institution)
2. We have verified the documents viz	., board resolution and certificate issued by
Credit Rating Agency submitted by [Na	ame of the Issuing Company/Institution] and
certify that the documents are in order	. Certified copies of original documents are
held in our custody.	
3.*We also hereby certify that the signat	ures of the executants of the attached
Commercial Paper hearing Sr. No.	dated of the exception of the dated for
Commercial Paper bearing Sr. No	IOI
NS. (Nupees) (111
words) tally with the specimen signature	s filed by [Nagle of the Issuing
Company/Institution].	App.
words) tally with the specimen signature Company/Institution]. (Authorised Signatory/Signatories)	
(Name and address of Issuing and Payir	ng Agent)
Place: Date:	
Date:	

* (Applicable to Commercial Paper in physical form/Strike out if not applicable)

Annex V

Details of Defaults on Repayment of CP

Name	Date	Amount	Due date	Initial	Latest	Whether	If so, the	Whether
of the	of	(Rs. in	of	Rating	Rating	the CP	name of	the
issuer	issue	cr.)	repayment			issue	the	facility at
	of CP					enjoyed a	entity	Col (7)
						standby	providing	has
						assistance/	the	been
						credit back	facility	honoured
						stop	indicated	and
						facility/	at Col. (7)	payment
						guarant		made.
(1)	(2)	(3)	(4)	(5)	(6)	guarant	(8)	(9)
					25	3		
					Dep			
[Authorized Signatory/Signatores]								

	Reporting of buyback of CPs							
Date of trade	Issuer	ISIN	Date of Issue	Date of Maturity	Amount (Rs. in crore)	#Nature of Buyback		
	Indicate whether the CPs have been extinguished by the Issuer							

Indicate whether the CPs have been extinguished by the Issuer

[Authorized Signatory/Signatories]

This waster Direction has been superseded

This waster Direction

Format of Negotiable Certificate of Deposit (CD)

Name of the Bank / Institution

INO.		
		Rs
		Dated
NEGO ⁻	TIABLE CERTIFICATE	OF DEPOSIT
months / da	ys after the date hered	of, <name of="" td="" the<=""></name>
Bank / Institution>	, at	<name of="" place="" the=""></name>
, hereby pror	nise to pay to	<name depositor="" of="" the=""></name>
or order the	sum of Rupees	<in works=""></in>
only, upon presentation a	nd surrender of this in	strument the said place, for
deposit received.		
For <name of<="" td=""><td>f the institution></td><td>Date of maturity</td></name>	f the institution>	Date of maturity
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	25	
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Instructions	Engorsement	Date
	bill	
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Appendix

List of Circulars Consolidated-Call/Notice Money Market

Sr. No.	Circular Number	Subject		
1.	CPC.BC.103/279A-90 dated April			
	12,1990			
2.	Ref.DBOD.No.Dir.BC.97/C.347-90	Access to the Call Money Market		
	dated April 18, 1990			
3.	CPC.BC.111/279A-91 dated April 12,	Call/Notice Money and Bills Rediscounting Market		
	1991	2		
4.	CPC.BC.144/07.01.279/94-95 dated	606		
	April 17,1995	Widening Assess to Cally Nation Manay Market		
5.	Ref.DBOD.No.FSC.BC.68/24.91.001-	Widening Access to Com/Notice Money Market		
	95 dated June 27, 1995	en s		
6.	CPC.BC.162/07.01.279/96-97 dated	Manay Market Douting of Transactions through DELL		
	April 15, 1997	Money Market – Routing of Transactions through DFH		
7.	CPC.BC.165/07.01.279/97-98 dated	Money Market – Routing of Transactions through Primary		
	April 21, 1997	S ealers		
8.	CPC.BC.175/07.01.279/97-98 date	Money Market		
	April 29, 1998			
9.	CPC.BC.185/07.01.279/98-39 dated	Measures for Developing the Money Market – Call/Notice		
	April 20, 1999	Money Market		
10.	Ref.No.MPD.2785/279A(MM)/98-99	Call/Notice Money and Bills Rediscounting Markets –		
	dated April 24, 1999	Routing of Transaction		
11.	CPC.BC.190/07.01.279/99-2000	Money Market		
	dated October 29, 1999			
12.	CPC.BC.196/07.01.279/99-2000	Money Market		
	dated April 27, 2000			
13.	Ref.No.MPD.3513/279A(MM)/1999-	Call/Notice Money and Bills Rediscounting Markets –		
	2000 dated April 28, 2000	Routing of Transactions – Extract from the Statement on		
		Monetary and Credit Policy for the Year 2000-01		

14.	MPD.BC.201/07.01.279/2000-01	Demoissien to wan bender to lond in the coll necessary		
	dated October 10, 2000	Permission to non-banks to lend in the call money market		
15.	MPD.BC.206/07.01.279/2000-01	Moving towards Pure Inter-bank Call Money Market		
	dated April 19, 2000			
16.	DS.PCB.CIR.40/13.01.00/2000-01	Operations in Call/Notice Money Market		
	dated April 19, 2001			
17.	MPD.2991/03.09.01/2000-01 dated	Participation in Call/Notice Money Market		
	April 21, 2001			
18.	MPD.3173/03.09.01/2000-01 dated	Participation in Call/Notice Money Market		
	May 8, 2001			
19.	Ref.DBOD.No.FSC.BC.125/24.92.001	Permission to participate in Call/Notice/Term Money		
	/2000-01 dated May 25, 2001	Market and Bills Rediscounting Scheme – Primary		
		Dealers		
20.	MPD.BC.214/07.01.279/2001-02	Money Market – Moving towards Pure Inter-bank Call		
	dated April 29, 2002	Money Market		
21.	DS.PCB.CIR.52/13.01.00/2001-02	Reporting of Cal Money Transactions		
	<u>dated June 24, 2002</u>	S DE		
22.	MPD.217/07.01.279/2001-02 dated	Reliance on Call/Notice Money Market: Prudential Norm		
	<u>June 27, 2002</u>	xio ⁽¹⁾		
23.	MPD.220/07.01.279/2002-03 dated	Access to Call/Notice Money Market for Primary		
	<u>July 31, 2002</u>	Dealers: Prudential Norms		
24.	MPD.222/07.01.279/2002-03 dated	Money Market		
	October 29, 2002			
25.	MPD.225/07.01.279/200203 dated	Reliance on Call/Notice Money Market: Prudential Norm		
	November 14, 2002			
26.	MPD.226/07.01.279/2002-03 dated	Reliance on Call/Notice Money Market: Prudential Norm		
	<u>December 11, 2002</u>			
27.	DBOD.FSC.BC.85/24.91.001/2002-03	Permission to participate in Call/Notice Money Market and		
	dated March 26, 2003	Bills Rediscounting Scheme – Private Sector Mutual		
		Funds		
28.	DBOD.FSC.BC.86/24.91.001/2002-03	Permission to participate in Call/Notice/Term Money		
	dated March 26, 2003	Market and Bills Rediscounting Scheme – Primary		
		Dealers		

29.	MPD.BC.230/07.01.279/2002-03	Money Market – Moving towards Pure Inter-bank Call
	dated April 29, 2002	Money Market
30.	MPD.BC.234/07.01.279/2002-03	Participation of Non-bank Entities in Call/Notice Money
	dated April 29, 2003	Market
31.	MPD.BC.235/07.01.279/2002-03	Reporting of Call/Notice Money Market Transactions on
	dated April 29, 2003	NDS Platform.
32.	MPD.BC.241/07.01.279/2003-04	Money Market – Moving towards Pure Inter-bank
	dated November 3, 2003	Call/Notice Money Market
33.	MPD.BC.244/07.01.279/2003-04	Primary Dealers' Access to Call/Notice Money Market
	dated November 5, 2003	
34.	MPD.BC.242/07.01.279/2003-04	Moving towards Pure Inter-bank Call/Notice Money Market
	dated November 5, 2003	So.
35.	MPD.BC.250/07.01.279/2003-04	Moving towards Pure Interpank Call/Notice Money Market
	dated May 25, 2004	Seles
36.	MPD.BC.253/07.01.279/2004-05	Master Circular on Market Operations
	dated July 3, 2005	a contract of the contract of
37.	MPD.BC.259/07.01.279/2004-05	Moving towards Pure Inter-bank Call/Notice Money Market
	dated October 26, 2004	Nas
38.	MPD.BC.260/07.01.279/2004-05	Reporting of Call/Notice Money Market Transactions
	dated December 10, 2004	S _C
39.	MPD.BC.265/07.01.279/2004-05	Call/Notice Money Market – Review of Benchmark
	dated April 29, 2005	
40.	MPD.BC.266/07.01.279/2004-05	Participation in Call/Notice Money Market
	dated April 29, 2005	
41.	MPD.BC.267/07.01.279/2004-05	Reporting of Term Money Transactions on NDS Platform
	dated April 29, 2005	Transastions control and an arrangements control of handling
42.	IDMD.PDRD.No.1096/03.64.00/	Stand-alone Primary Dealers – Increase in Call/Notice
	2009-10 dated September 02, 2009	Money Borrowing Limit
43.	FMD.MSRG.No.71/02.02.001/2012-	Reporting of OTC Call/Notice/Term Money transactions
L	13 dated September 25, 2012	
44.	IDMD/PCD.No.11/14.01.01/2013-14	Call/Notice Money Market Operations
	<u>dated Feb 26, 2014</u>	

List of circulars consolidated-Commercial Paper

Sr.	Reference No.	Date	Subject		
No					
1.	IDMD.PCD. 20/14.01.02/2011-12	March 5, 2012	Settlement of OTC transactions in		
			Certificates of Deposit (CDs) and		
			Commercial Papers (CPs)		
2.	IDMD.PCD. 07/14.01.02/2012-13	January 1, 2013	Guidelines for Issue of Commercial		
			Paper (CP)		
3.	IDMD.PCD. 12/14.03.02/2012-13	June 26, 2013	Settlement of OTC transactions in		
			Certificates of Deposit (CDs) and		
			Commercial Papers (CPs)		
4.	IDMD.PCD. 13/14.01.02/2013-14	June 25, 2014	Reporting of OTC transactions on		
			F-TRAC-Hiving off to CDSIL		
5.	FMRD. DIRD. 01/14.01.02/2014-15	December 19,	R-TRAC - Counterparty		
		2014	Confirmation		
6.	FMRD. FMID. 8/14.01.02/2015-16	April 28, 2916	F-TRAC – Counterparty		
		12 No.	Confirmation		
		:or			
and the second s					
6. FMRD. FMID. 8/14.01.02/2015-16 April 28,2016 F-TRAC - Counterparty Confirmation					
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List of Circulars Consolidated-Certificates of Deposit

Sr. No	Reference No.	Date	Subject	
1.	DBOD.No.BP.BC.134/65-89	June 6, 1989	Certificates of Deposit (CDs)	
2.	DBOD.No.BP.BC.112/65-90	May 23, 1990	Certificates of Deposit (CDs)	
3.	DBOD.No.BP.BC.60/65-90	December 20, 1990	Certificates of Deposit (CDs)	
4.	DBOD.No.BP.BC.113/65-91	April 15, 1991	Certificates of Deposit (CDs)	
5.	DBOD.No.BP.BC.83/65-92	February 12, 1992	Certificates of Deposit (CDs)	
6.	DBOD.No.BC.119/12.021.001/92	April 21, 1992	Section 42(1) of the Reserve Barts of India Act 1934 - Cash Ceserve Ratio on incremental Certificates of Deposit - Exemption	
7.	DBOD.No.BC.106/21.03.053/93	Аркі ў , 1993	Certificates of Deposit (CDs) - Enhancement of Limit	
8.	DBOD.No.BC.171/21.03.053/93	October 11, 1993	Certificates of Deposit (CDs) Scheme	
9.	DBOD.No.BP.BC.109./21.03.053/96	August 9, 1996	Certificates of Deposit (CDs) Scheme	
10.	DBOD.No.BP.BC.49/21.03.053/97	April 22, 1997	Certificates of Deposit (CDs)	
11.	DBOD.No.BP.BC.128/21.03.053/97	October 21, 1997	Certificates of Deposit (CDs)	
12.	DBOD.No.Dir.BC.96/13.03.00/2001-02	April 29, 2002	Issue of Certificates of Deposit (CDs) in dematerialised form	
13.	DBOD.No.BP.BC.115/21.03.053/200102	June 15, 2002	Certificates of Deposit (CDs)	
14.	DBOD.No.BP.BC.43/21.03.053/200203	November 16, 2002	Mid-Term Review of Monetary and Credit Policy 2002-03: Certificates of Deposit	
15.	MPD.No.254/07.01.279/2004-05	July 12, 2004	Guidelines for Issue of Certificates of Deposit	
16.	MPD.No.263/07.01.279/2004-05	April 28, 2005	Certificates of Deposit	

17.	IDMD.PDRS.26/03.64.00/2006-07	July 5, 2006	Diversification of activities by	
			stand-alone Primary Dealers –	
			Operational Guidelines	
18.	FMD.MSRG.No.2063/02.08.003/200910	February 25,	Reporting of Issuances of	
		2010	Certificates of Deposit	
19.	FMD.MSRG.No.2905/02.08.003/200910	June 17, 2010	Reporting of Issuances of	
			Certificates of Deposits – Online	
			Returns Filing System	
20.	IDMD.DOD.11/11.08.36/2009-10	June 30, 2010	Reporting OTC transactions in	
			Certificates of Deposit (CDs)	
			and Commercial papers (CPs)	
21.	IDMD.PCD.20/14.01.02/2011-12	March 5, 2012	Settlement of OTC transactions	
			in Confificates of Deposit (CDs)	
			and Commercial Papers (CPs)	
22.	FMD.MSRG.2098/02.08.003/2011-12.	April 25, 2013	Reporting of issuance of	
		est 3	Certificates of Deposits – Online	
		bec	Returns Filing System (ORFS)	
23.	IDMD.PCD. 12/14.03.02/2012-13	Jone 26, 2013	Settlement of OTC transactions	
	• 0		in Certificates of Deposit (CDs)	
	ection		and Commercial Papers (CPs)	
	Oire			
24.	IDMD.PCD.13/14.01.02/2013-17	June 25, 2014	Reporting of OTC transactions	
			on F-TRAC-Hiving off to CDSIL	
25.	FMRD. DIRD. 01/14.0202/2014-15	December 19,	F-TRAC - Counterparty	
	$\langle \chi_{i} \rangle$	2014	Confirmation	
26.	FMRD. FMID. 8/14.01.02/2015-16	April 28, 2016	F-TRAC – Counterparty	
			Confirmation	

List of Circulars Consolidated-NCDs

Sr. No.	Circular Number			Subject	
1.	IDMD.DOD.10 /11.01.01(A)/2009- 10 dated June 23, 2010	Issuance (NCDs)	of	Non-Convertible	Debentures
2.	IDMD.PCD.No.24 /14.03.03/2010- 11 dated Dec 6, 2010	Issuance (NCDs)	of	Non-Convertible	Debentures

This Master Direction has been superseded